THE WINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam, I move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90, as passed by the Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill

"PROF MADHU DANDAVATE: Madam, I move:

"That the Bill be returned."

The question was put and the motion was adopted

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## MESSAGES FROM THE LOK SABHA

- (I) Commissions of Inquiry (Amendment) Bill, 1990...
- (II) Criminal Law Amendment (Amending) Bill, 1990...

SECRETARY-GENERAL: Madam, 1 have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha;

1

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok

Sabha I am directed to enclose the Commissions of inquiry (Amendment) Bill 1990, as passed by Lok Sabha at its sitting held on the '29th March 1990."

Lok Sabha

11

"I am directed to inform you that the Criminal Law Amendment (Amending) Bill, 1989, which was passed by Rajya Sabha at its sitting held on the 22nd December, 1989 has been passed by Lok Sabha at its sitting held on the 29th March, 1990. with the following amendments:

## Enacting Formula

Page 1, line 1,—

for "Fortieth" substitute "Forty first"

## Clause 1

- 2. Page 1, line 4,for "1989?" substitute "1990"
- 2. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 121 Rules of Procedure and Conduct Business in Lok Sabha with the quest that the concurrence of Rajya Sabha in the said amendments be communicated to Lok Sabha."

Madam, I lay a copy of each of the Bills on the Table.

THE DEPUTY CHAIRMAN: The adjourned till 11 O'clock House is tomorrow.

> The House then adjourned minutes past-six at forty-six of the clock till eleven of the clock on Friday, the 30th March, 1990.